

have got that newspaper. This is not the way to deal with this matter. What happens if a charge-sheet is pasted on the notice board of a multi-storied building? I would like to know whether this has ever happened in this country. Who authorised whom to do it? (*Interruptions*)

SHRI BASU DEB ACHARIA: This matter was raised earlier on the floor of this House. (*Interruptions*)

SHRI SOMNATH CHATTERJEE: This will discourage the officers and the employees. (*Interruptions*)

[*Translation*]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. speaker, Sir, the D.R.D.A. employees, are on agitation throughout India in support of their genuine demands. D.R.D.A. is an organisation set up by the Central Government in which more than one lakh employees are working. This organisation has been running the programmes sponsored by the Centre at the district level for the last many years. The Central programmes like IRDPWD, A.G.R.A., TRY SOME, Rural Development, Cleanliness Programme and the Jawahar Rozgar Yojana etc. are being run by these employees. These employees have been struggling hard for the last 10 years in support of their demand to improve their service conditions. They have also given seven point memorandum to the hon. Prime Minister and the hon. Rural Development Minister demanding pay scales and other facilities equal to the State Government employees, better promotion avenues, regularisation of daily wage workers, reversion of deputationists to their parent departments, provision of full facilities for the dependents of the deceased employees etc. The additional secretary, Rural Development, Government of India had held talks with the representatives of these employees two years ago and found that their demands were justified.

Mr. Speaker, Sir, my submissions that you should take personal interest in finding

the solution to this problem since the employees are neither considered the Central Government employees nor are they enjoy the facilities available to the State Government employees. In this way the future of nearly one lakh people is very bleak. My submission is that their demands should be accepted immediately and a policy should be formed in this regard.

[*English*]

SHRI JASWANT SINGH: I have risen earlier to make a request. The Government has responded to an issue of very substantial public importance raised by Atalji, Chandra Shekharji and Shri George Feraudes about the scam in invaliding thousands of crores of rupees. In a similar fashion, would the Government respond to what they are doing about Bofors, even with half of that alertness? (*Interruptions*)

[*Translation*]

SHRI BHOGENDRA JHA (MADHUBANE): Mr. Speaker, Sir, today, the office bearers, leaders and activists of All India Kisan Sabha are on a dharna at the Boat Club to lodge their protest against Government's policy on farmers and seek improvements in it. It is a very important demand. The cuts made in the Budget in respect of rural development has put the on-going projects in doldrums. It is evident from reports received from various States, the procurement of foodgrains being made by the Government through the Food Corporation of India is a further more critical issue. The farmers complain that wheat is being sold at higher rates in the market than the price they are being paid. In this connection strike was held twice in Punjab. The militants have a hand in the strike. I am not making a demand to raise the price. But the trouble starts when we sell the foodgrains to traders at double the rate of what we pay to farmers. The farmers who are on a dharna demand that there should be a difference of maximum 15% to 20 (a limit should be fixed) between the price paid to farmers and the price the consumers pay. The producers as well as the

consumers are being looted. Mr. Speaker, Sir, a large part of the country is facing drought. Various projects aimed at supplying water, containing flood and generating electricity are at stake.

It is about Bihar, Maharashtra and Punjab. If S.Y.L. project is implemented in Punjab, the water dispute between Punjab and Haryana could be resolved. Both the States are not in good terms over this issue.

The Kosi barrage Dam will bring radical change in Bihar. It is the biggest project in the world. It is to be completed by the Government of India. The Teesta project is located in North of Bengal. After the execution of this project, electricity will be available in the area at cheaper rates. It will help resolve power crisis. The Government of India has to take initiative to accelerate the pace of work. The State governments are not capable enough to complete these projects. Land ceiling and land consolidation should be implemented for the purpose of land reforms. With these words, I conclude.

SHRI JASWANT SINGH:  
.....(Interruptions).

Mr. Speaker, Sir, the hon. Minister of Parliamentary Affairs will count and say whether it is for the tenth or eleventh time we are discussing the Bofors issue in the house. I would like to know particularly about the Solanki episode in Bofors case. The House had to be adjourned thrice yesterday in connection with the Solanki episode. The proceedings were stalled. There were discussions on it three to four times. We have not taken up anything extreme with the Government during that discussion. We have only asked the Government as to what it was doing India has become a subject of popular ridicule over the Solanki episode. It has created a sort of ill-feeling, and the proceedings of the house have been stalled. The business of the House should be resumed. It is not that our worries have been lessened. We expect that the Government should rise to occasion and say something. I appreciate the promptness shown by Atalji, Chandra

Sekhrji and George Fernandes ji in raising the security scam issue involving Rs. 2000 to Rs.3000 crore. The hon. Finance Minister came immediately and tried to explain the position. He should have shown half that promptness in Bofors case. There is nothing to hide in the Solanki episode. I want to know as to why the Government does not say anything in this regard.

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, when I initiated the discussion yesterday itself, not much progress was noticed in the matter. I want to touch one of the points of the case. When the discussion was held in the House on 23rd, the hon. Prime Minister while making a statement did not make any mention of this point. He said that they would be giving a written reply on the issue. I have an objection to the information that has been received by me. I want to place it before the Government and the House. The hon. Prime Minister has given us in writing in a letter which is in my possession now.

(Interruptions)

MR. SPEAKER: There should be a regular discussion on it.

(Interruptions)

SHRI GEORGE FERNANDES: Why should there be a discussion. The hon. Prime Minister has misled the House over this letter. The Editor of the Indian Express has written in its front page..... (Interruptions) These people are not allowing me to speak.

MR. SPEAKER: Please be brief.

[English]

SHRI A. CHARLES: Is there no other issue for discussion?

DR. R. MALLU (NAGAR Kurnool): Sir, he is taking a lot of time. The Prime Minister has given a reply. How many times will he repeat the same thing?